

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 528 of 2021
In
Cr.Rev. No. 130 of 2003

Ishwari Thakur	Petitioner
Versus		
The State of Jharkhand	Opp. Party

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner	:	Mr. Rakesh Kumar Pathak, Advocate
For the Opposite Party	:	Ms. Lily Sahay, Advocate

04/10.09.2021 Heard learned counsel for the parties through V.C.

2. The instant application has been preferred by the petitioner praying for modification of the order dated 06.03.2020 passed in Criminal Revision No. 130 of 2003 as the petitioner could not pay the fine of Rs.10,000/- within the time allowed by this court.

3. It appears that the aforesaid revision application was disposed of by modifying the sentence to the extent that the petitioner was sentenced to undergo for the period already undergone subject to the condition that the petitioner should pay a fine of Rs. 10,000/- within three months before Secretary, D.L.S.A., Latehar.

4. Learned A.P.P., appearing for the State does not have much objection for modification of time.

5. Having regard to the facts of the case and the averments made in the instant application, order dated 06.03.2020 passed in Criminal Revision No. 130 of 2003 is modified to the extent that the petitioner shall pay the fine of Rs. 10,000/- within a period of four weeks, failing which he shall serve rest of the sentence as ordered by the learned Trial Court.

6. With the aforesaid modification in Paragraph No.9 of the order dated 06.03.2020 passed in Criminal Revision No. 130 of 2003, the instant Criminal Miscellaneous Petition stands disposed of.

(Deepak Roshan, J.)

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